

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 219
29/252/ND/2020

IN THE MATTER OF:
Income Tax Officer, Ward 6(2) New Delhi

...APPELLANT

Vs.

ROC in the matter of M/s. Competent Infracon Pvt. Ltd. ...RESPONDENT

Section
Under Section 252

Order delivered on 18.01.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Income Tax Department

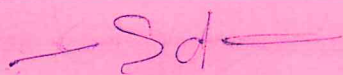
:Ms. Lakshmi Gurung, Sr.
Standing Counsel.

For the ROC

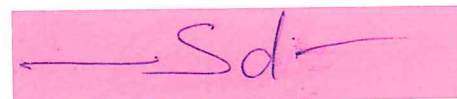
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ORDER

Heard the submissions made by the counsel for the Income Tax Department. Counsel for the Income Tax Department has submitted that notice of service on the respondents including publication of notice is completed and affidavit of service has been filed. The affidavit of service is taken on record. ROC is also not present in the matter. In case ROC fails to appear on the next date of hearing, ROC and other respondents will be set exparte on the next date of hearing. Let the matter be posted to 12.02.2021.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)

(Anjula)